

0 ITEM NO.10 COURT NO.14 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRL. MP. No. 19136-19138/2015 in Criminal Appeal Diary No(s)
). 34693/2015
RAKESH AGARWAL Appellant(s)

VERSUS

HIGH COURT OF JUDICATURE
AT ALLAHABAD THROUGH ITS REGISTRAR GENERAL Respondent(s)

(With exemption from surrendering and office report)

Date : 17/11/2015 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBERS]

For Appellant(s) Mr. V. K. Shukla, Adv.
Mr. A. Mehrotra, Adv.
Dr. Rajeev Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

CRL.MP.Nos.19136-19138/2015 for exemption from
surrendering are rejected. However, the appellant is
granted two weeks' time to file proof of surrender.

(ASHIMA CHHABRA)
SR. P.A.

(CHANDER BALA)
COURT MASTER

Signature Not Verified

Digitally signed by
Chetan Kumar
Date: 2015.11.18
16:06:42 IST
Reason:

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